

# **HIGH COURT OF MADHYA PRADESH**

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MCRC No.20220/20

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*(Suresh Bhil Vs. State of M.P.)*

**Indore, Dated : 9.7.2020**

Shri R.R. Bhatnagar, learned counsel for the applicant.

Shri Amit Raj, learned counsel for the State.

Heard on the question of grant of bail through video conferencing.

This is an application made by the applicant under Section 439 Cr.P.C. for grant of bail during trial.

Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for offence punishable under Section 306 of the IPC registered with Police Station Bhanpura, District Mandsaur, in Crime No.404/2011.

Learned counsel appearing for the applicant submits that wife of the applicant had committed suicide, therefore, offence under Section 306 of the IPC was registered against the applicant and he was granted bail by order dated 16.4.2012. He further submits that the applicant had committed default in appearance on 20.4.2015 and shifted to Gujarat for treatment of his mother. He further submits that the applicant has now been arrested on 16.2.2020 and he has two minor children and there is no one to look after them. He further submits that the applicant will not commit any such default in future.

In reply, learned counsel for the State has opposed the application for grant of bail.

On perusal of the case diary and considering the circumstances of the case, I find prima facie force in the

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submissions made by the counsel for applicant. Hence I am of the considered view that the application for grant of bail deserves to be allowed and is accordingly **allowed**.

The **applicant-Suresh Bhil** is directed to be released on bail upon his furnishing a personal bond in the sum of **Rs.75,000/- (Rs. Seventy Five Thousand)** with one surety in the like amount to the satisfaction of the Trial Court for his appearance as and when directed.

The applicant will attend each hearing of his trial before the Trial Court out of which this bail arises. Any default in attendance in Court would result in cancellation of the bail granted by this Court.

C.C. as per rules.

**(Prakash Shrivastava)**  
**Judge**

*trilok/-*